

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 39/2010 - Customs (N.T.)

New Delhi, dated the 14th May, 2010.

Vaisakha, 1932

Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following amendments in the notification of the Government of India, Ministry of Finance (Department of Revenue) number 134/2008-Customs (N.T.), dated 19th December, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O. 2937 (E), dated the 19th December, 2008, namely:-

In the said notification, for the portion beginning with the words, " for the purpose of adjudicating" and ending with the words, letters and figures, dated the 13th May, 2008",

the words, brackets, letters, and figures " for the purpose of adjudicating the matters relating to Show Cause Notices pertaining to Shri Sachin Dhanraj Jain (Proprietor), M/s. Shree Vikran Overseas, 3, Govind Building, Opposite Heritage Hotel, Aary Road, Goregaon (East), Mumbai - 400063 and others issued vide, F.No. DRI / MZU/G/INV-07/05-06, dated the 13th May, 2008 and Shri Kamlesh J. Sharma (Proprietor), M/s Dev Texpro, No. 110, 1st Floor, Latifabad No. 3, Lucky Star, Jiravbai Sadia Road, Parel (E), Mumbai - 400012 and others issued vide, F.No. DRI / MZU/G/INV-08/05-06", shall be substituted.

[F.No. 437/42/2008-Cus.IV]

(Navraj Goyal)

Under Secretary to the Government of India

Note:- The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 2937 (E), dated the 19th December, 2008.